## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 823 OF 2018 IN DFR NO. 1703 OF 2018

Dated: 27<sup>th</sup> September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GRIDCO Limited ... Appellant(s)

Vs.

Power Grid Corporation of India Limited & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. R.K. Mehta

Ms. Himanshi Andley

Counsel for the Respondent (s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri for R-1

Mr. Rajiv Srivastava

Ms. Gargi Srivastava for R-13

## **ORDER**

Learned counsel, Mr. Rajiv Srivastava, accepts on behalf of the Respondent No.13.

Learned counsel, Ms. Himanshi Andley, appearing for the Appellant prays for six weeks' time to enable her to file affidavit of service in respect of Respondent Nos. 2, 4, 10, 11, 17, 18, 20, 21, 29, 30, 31, 33, 35, 39, 41, 42, 45, 47, 49, 51, 57, 58, 59, 61, 75 to 77 & 80.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Time is granted to learned counsel appearing for the Appellant to enable her to file affidavit of service with respect to the aforementioned Respondents. She may file the same by 12.11.2018.

List the matter on <u>13.11.2018</u>, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

vt/kt